

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF M/s. BALU SPINNING MILLS  
PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s. BALU SPINNING MILLS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	05/05/1994
3. Authority under which corporate debtor is incorporated / registered	THE REGISTER OF COMPANIES, COIMBATORE - TAMILNADU
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111TZ1994PTC005050
5. Address of the registered office and principal office (if any) of corporate debtor	SF. No. 239/1 2-Palladam Road, Kunnaangal Palayam, Karaipudur Village, Arulpuram (Po), Tirupur - 641 604.
6. Insolvency commencement date in respect of corporate debtor	28 <sup>th</sup> March 2019 (NCLT Order Dated 28 <sup>th</sup> March 2019 and the order Acknowledged by me on 01 <sup>st</sup> April 2019.
7. Estimated date of closure of insolvency resolution process	23 <sup>rd</sup> September 2019, being 180 days from the insolvency commencement date
8. Name and registration number of the insolvency professional acting as interim resolution professional	Shri. RAMSAMY SHANMUGGAM, Reg No :IBBI/IPA-001/IP-P00811/2017-2018/11378
9. Address and e-mail of the interim resolution professional, as registered with the Board	No. 207, 1 <sup>st</sup> Floor Thirukumaran Building, 11-F, Mettur Road, Near Kalyan Silks, Erode - 638 011, Tamil Nadu Email : shanmuggam@yahoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	No. 207, 1 <sup>st</sup> Floor Thirukumaran Building, 11-F, Mettur Road, Near Kalyan Silks, Erode - 638 011, Tamil Nadu Email : shanmuggam@yahoo.co.in
11. Last date for submission of claims	15 <sup>th</sup> April 2019 (14 days from the date of receipt of order by IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> Physical Address: As Above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. BALU SPINNING MILLS PRIVATE LIMITED on 28<sup>th</sup> March 2019 and the order Acknowledged by me on 1<sup>st</sup> April 2019.**

The creditors of M/s. BALU SPINNING MILLS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before **15<sup>th</sup> April 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The Proof of claims is to be submitted as per following specified forms

Form B – For claims by Operational Creditors

Form C – Form claims by Financial Creditors

Form D – For claims by Workmen and Employees

Form E – For claims by authorized Representatives of Workmen and Employees

Submission of false or misleading proofs of claim shall attract penalties.

**Ramasamy Shanmuggam**

Place : Erode                      Name and Signature of Interim Resolution Professional  
Date : 01/04/2019                IP No :IBBI/IPA-001/IP-P00811/2017-2018/11378

03/04/2019